



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
CIRCUIT AT PORT BLAIR**

Date of order: 21.12.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1) O.A. 351/1921/2018 **Shri Abdul Saleem,
S/o Late Mohammed Shafi,
R/o Lillypur, Haddo,
Working as Master (First Class),
Directorate of Shipping,
Under Port Blair Tehsil,
South Andaman District.**

2) O.A. 351/1922/2018 **Shri Ram Swaroop Singh,
S/o Late Dwarka Singh,
R/o Dollygunj,
Working as Master (Home Trade),
Directorate of Shipping,
Under Port Blair Tehsil,
South Andaman District.**

.. Applicants

V E R S U S -

- 1. Union of India,
Through the Secretary,
Ministry of Shipping,
Jahaj Bhawan,
New Delhi -11.**
- 2. The Andaman and Nicobar
Administration,
Through the Chief Secretary,
Andaman and Nicobar Islands,
Port Blair - 744 101.**
- 3. The Secretary (Shipping),
Andaman and Nicobar
Administration,
Port Blair - 744 101.**
- 4. The Secretary (Shipping),
Directorate of Shipping Services,
Andaman and Nicobar
Administration,**

Hand

Port Blair – 744 101.

5. The Assistant Director
(Administration),
Directorate of Shipping Services,
Andaman and Nicobar
Administration,
Port Blair – 744 101.

.. Respondents

For the Applicant -Mr. R. Kumar, Counsel

For the Respondents Mr. S.K. Mandal, Counsel
Mr. S.C. Misra, Counsel

O-R-D-E-R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

The two instant O.A.s have been filed seeking a direction upon the respondents to provide higher monetary benefits to the applicant from the date they have obtained NCV Certificates in view of the directions of the Hon'ble WPCT No. 180 of 2013 dated 31.7.2013. The applicants had earlier approached the Tribunal in O.A. No. 181/2014 and O.A. No. 182/2014 respectively which was disposed of on 24.12.2014 with a direction to the applicants to reagitate the matter with supporting documents subject to outcome of pending SLP, in case it goes in favour of similarly circumstanced employees.

2. In the instant O.A., the applicants have furnished before us the decision of the Hon'ble Supreme Court of India dated 30.9.2015 in RWV. 11/2015 in WPCT No. 180 of 2013 in which the SLP was dismissed. The applicants, therefore, have reagitated their claim on the basis of the Hon'ble Supreme Court's orders which had upheld the decision of the Hon'ble High Court cited in their support.

3. The applicants are, therefore, given liberty to prefer representations before the competent respondent authority citing judgments in their support and also by furnishing such documents as are required to substantiate their claim. The

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competent respondent authority, upon receipt of such representations, shall, within a period of six weeks from the date of receipt of such representations, dispose of the same with a reasoned and speaking order in accordance with law and communicate the same forthwith to the applicants.

4. With these directions, the O.A.s are disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP

